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ITEM NO.804

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 20985/2014

(Arising out of impugned final judgment and order dated 03/02/2014
in CMWP No. 19485/2012 passed by the High Court Of Judicature at
Allahabad)

STATE OF UP AND ORS.

Petitioner(s)

VERSUS

Z.U. ANSARI

Respondent(s)

Date: 25/08/2015 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s)
(mentioned by)

Mr. Pawanshree Agrawal, Adv.
Mr. Utakarsh Jaiswal, Adv.
Mr. Abhishek Chaudhary, Adv.

For Respondent(s)

Ms. Ruchi Kohli, Adv.

UPON being mentioned the Court made the following
O R D E R

One week further time is granted to learned counsel for
the parties to file written submission.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER

(Judgment in the above-mentioned was reserved on 18th August,
2015 by a Bench comprising Hon'ble Mr. Justice T.S. Thakur and
Hon'ble Mr. Justice V. Gopala Gowda)

Signature Not Verified

Digitally signed by
Mahabir Singh
Date: 2015.08.25
16:57:32 IST
Reason: